

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 3167**

TO BE ANSWERED ON FRIDAY, THE 13th DECEMBER 2024

Matching of VVPAT Slips with EVM Votes

3167. Shri Anand Bhadauria:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of petitions filed during 2024 for matching of VVPAT slips with EVM votes in Supreme Court and various High Courts, State-wise;
- (b) whether the Election Commission of India is not allowing matching of VVPAT slips and EVM votes after counting in spite of the fact that several Lok Sabha and assembly candidates have deposited the required amount for said matching, in contempt of the orders of Supreme Court;
- (c) if so, the details thereof and the reasons therefor, State-wise;
- (d) whether time limit for said VVPAT matching is fixed; and
- (e) if so, the reasons therefor?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a): The Election Commission of India (ECI) has informed that total 08 petitions were filed in 2024 for matching of Voter Verifiable Paper Audit Trail unit (VVPAT) slips with Electronic Voting Machine (EVM) votes in Hon'ble Supreme Court and various High Courts. The details are annexed at Annexure 'A'.

(b): The ECI has informed that after counting of votes, mandatory verification of VVPAT slips of randomly selected 05 polling stations per Assembly constituency/segment is conducted, in pursuance of the Hon'ble Supreme Court of India order dated 08th April, 2019 in N.Chnadrababu Naidu vs. Union of India. Deposit of any amount is not required for the said mandatory verification. The ECI has further stated that as required, the mandatory verification has been done in all elections held in 2024.

(c) to (e): Do not arise.

Annexure 'A'

The details of petitions filed during 2024 for matching of VVPAT slips with EVM votes in Hon'ble Supreme Court and various High Courts

Sl. No.	Name of the Court	Case Number	Case Title
1	Supreme Court of India	Writ Petition (Civil) No. 247 of 2024	Mohit Kumar Bhandari vs. Election Commission of India
2		Writ Petition (Civil) No. 277 of 2024	Abhay Bhakchand Chhajer vs. Election Commission of India
3		Writ Petition (Civil) No. 184 of 2024	Arun Kumar Aggarwal vs. Election Commission of India
4	High Court of Madras	Writ Petition No. 9578 of 2024	Dravida Munnetra Kazhagam vs The Chief Election Commissioner
5		Writ Petition No. 10374 of 2024	F. Camilus Selva vs Chief Election Commissioner
6	High Court of Bombay (Bombay Bench)	Civil Writ Petition No. 4356 of 2024	Suryakant Abhimanyu Phadke vs. UOI & Ors.
7	High Court of Delhi	Writ Petition (Civil) No. 11103 of 2024	Hans Raj Jain vs. Election Commission of India
8	High Court of Calcutta	FMAT No. 91 of 2024	Kanishk Sinha & Anr vs Election Commission of India & Ors.